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SLP(C)... 1082 OF 2003  
ITEM No.25

Court No. 4

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Civil).../2003  
CC 1082/2003

(From the judgement and order dated 23/08/2002 in CWP 4427/02  
of The HIGH COURT OF DELHI AT N. DELHI)

UNION OF INDIA

Petitioner (s)

VERSUS

GAGAN KUMAR  
With I.A. No. 1 ( C/delay in filing SLP )

Respondent (s)

Date : 03/02/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s) Mr. Raju Ramachandran, ASG.  
Mr. K.S. Bhati, Adv.  
Mr. B.V. Balaram Das, Adv.

For Respondent (s) Mr. J.M. Sharma, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.  
Leave granted.

In view of the decision rendered by this Court in Union of India & Anr. Vs. Mohan Pal & Ors. [ 2002 (4) SCC 573], the operation of the impugned order is stayed.

KALYANI  
COURT MASTER

(JANKI BHATIA)